

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

RA No. 15/90 ~~XXXXXX~~  
in OA 2073/89 ~~XXXXXX~~

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DATE OF DECISION 2-2-1990

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Shri Ishwar Singh \_\_\_\_\_ Applicant (s)

\_\_\_\_\_  
Advocate for the Applicant (s)

Versus  
Delhi Administration \_\_\_\_\_ Respondent (s)

\_\_\_\_\_  
Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. P.K. KARITHA, VICE CHAIRMAN(J)

The Hon'ble Mr. D.K. CHAKRAVORTY, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement ? No
2. To be referred to the Reporter or not ? No
3. Whether their Lordships wish to see the fair copy of the Judgement ? No
4. To be circulated to all Benches of the Tribunal ? Yes

JUDGEMENT

(of the Bench delivered by Hon'ble Shri P.K. Kartha,  
Vice-Chairman(J))

The original applicant in OA 2073/89 has filed this review petition praying that the Tribunal may review its judgment dated 11.1.1990 and substitute the word "promoted" in direction No.(ii) of para 19 of the judgment by the word "appointed".

2. The OA 2073/89 was disposed of by judgment dated 11.1.90. In the operative part of the judgment at para 19(ii) it was directed that in case the applicant was found suitable for absorption in the Ministerial Cadre, he should be promoted as Head Constable or to an equivalent post with effect from the date when his other colleagues/juniors were promoted as Head Constables (Executive). He would also be entitled to

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consequential benefits including arrears of pay and allowances.

3. The petitioner has pointed out in the present review petition that there is no provision in the rules for promotion to the post of Head Constable (Ministerial) and that there is only provision for direct recruitment.

In view of this, the petitioner has prayed that in the interest of justice, the word "promoted" in direction No. (ii) in para 19 of the judgment should be substituted by the word "appointed".

4. We have carefully considered the matter. Our intention was that the original applicant should be considered for absorption in the Ministerial Cadre and that he should be appointed as Head Constable or to an equivalent post with effect from the date when his other colleagues/juniors were promoted as Head Constables (Executive). Accordingly, we have corrected the error in the original copy of the judgment dated 11.1.1990 and have substituted the word "promoted" in direction No. (ii) in para 19 of the judgment by the word "appointed".

5. Let a copy of this order be sent to both parties.

*D. K. Chakravorty*  
(D. K. CHAKRAVORTY)  
MEMBER (A)

*P. K. Kartha*  
(P. K. KARTHA)  
VICE CHAIRMAN (J)